CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



OA. 350/266/2016

Date of order: 18.01.2021

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

HRIDAY GHOSH VS. EASTERN RAILWAY

For the Applicant

: None

For the Respondents

: None

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

None appeared on behalf of the applicant for long, and even today despite repeated calls.

Therefore, it seems that the applicant has lost interest to pursue the matter further.

2. As such, the ÓA is dismissed for default invoking Rule. 15(1) of CAT (Procedure) Rules, 1987.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)

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